

the Government of Punjab for construction of SYL Canal so far.

(b) The time schedule for completing the project will depend upon the nature and the capacity of the new Agency/Agencies to be engaged by Government of Punjab

(c) As informed by Government of Haryana, the total damage/wear and tear caused to the built portion of SYL Canal in Haryana is likely to be around Rs 15 crores. For the Punjab portion, the State Government has not made any assessment.

(d) Rs. 513.51 crores has already been spent on SYL Canal in Punjab upto end of September, 1994.

(e) The latest revised estimate of SYL Canal in Punjab Portion as approved by the Advisory Committee of Ministry of Water Resources is Rs 601.25 crores.

#### Yamuna water Treaty

646. SHRI S. S. SURIEWALA: Will the Minister of WATER RESOURCES be pleased to state;

(a) what are the salient features of the recently concluded Yamuna Water

Treaty amongst Haryana, Himachal Pradesh, Uttar Pradesh, Rajasthan and Delhi;

(b) the date on which the treaty will come into force; and

(c) what was the share of the above mentioned States in the Yamuna Waters prior to the signing of the present treaty and what is the actual distribution of water between Haryana and Uttar Pradesh as a result of this treaty?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) A Memorandum of Understanding (MoU) between Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi regarding allocation of surface flow of Yamuna is laid on the Table of the House as a Statement. (See below)

(b) The MoU has come into force from 12th May, 1994.

(c) The Yamuna water was shared between Haryana and Uttar Pradesh at Tejewala Head Works according to the agreement of 12th March 1954:—

Total river discharge at Tejewala in cusecs—X

Supplies to Haryana through Western Yamuna Canal in cusecs      Supplies to Uttar Pradesh through Eastern Yamuna Canal in cusecs

Upto 5890	2/3 X—47	1/3 X—47
From 5890 to 8790	X—2010	2010
From 8790 to 9280	6780	X—6780
From 9280 to 10900	X—2500	2500

When the total river discharge is in excess of 10900 cusecs the Haryana and Uttar Pradesh had the right to utilise the excess over 10900 cusecs in the ratio of 2:1.

As per present Mou Haryana has been

allocated 5.730 Billion Cubic Metres (BCM) of Yamuna waters while Uttar Pradesh has been allocated 4.032 BCM of Yamuna waters annually considering the utilisable mean annual flow of 11.983 BCM assessed at Okhla.

**Statement**

*Memorandum of understanding between Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi regarding allocation of surface flow of Yamuna*

1. WHEREAS the 75% dependable notional virgin flow in the Yamuna river upto Okhla has been assessed as 11.70 Billion Cubic Metres (BCM) and the mean year availability has been assessed as 13.00 BCM.

2. AND WHEREAS the water was being utilised by the Basin States ex-Tajewala and ex-Okhla for meeting the irrigation and drinking water needs without any specific allocation.

3. AND WHEREAS a demand has been made by some Basin States on this account and the need for a specified allocation of the utilisable water resources of river Yamuna has been felt for a long time.

4. AND WHEREAS to maximise the utilisation of the surface flow of river Yamuna a number of storage projects have been identified.

5. AND WHEREAS the States have agreed that at minimum flow in pro-

portion of completion of upstream storages going upto 10 cumec shall be maintained downstream of Tajewala and downstream of Okhla Head. works throughout the year from ecological considerations, as upstream storages are built up progressively in a phased manner.

6. AND WHEREAS it has been assessed that a quantum of 0.68 BCM may not be utilisable due to flood spills;

7. NOW THEREFORE, considering their irrigation and consumptive drinking water requirements, the Basin States agree on the following allocation of the utilisable water resources of river Yamuna assessed on mean year availability:

1. Haryana . . . . .	5.730 BCM
2. Uttar Pradesh . . . . .	4.032 BCM
3. Rajasthan . . . . .	1.119 BCM
4. Himachal Pradesh . . . . .	0.378 BCM
5. Delhi . . . . .	0.724 BCM

Subject to the following:

(i) Pending construction of the storages in the upper reaches of the river, there shall be an interim seasonal allocation of the annual utilisable flow of river Yamuna as follows:—

States	Seasonal allocation of Yamuna Waters (BCM)			
	July— Oct.	Nov.— Feb.	March— June	Annual
Haryana . . . . .	4.107	0.686	0.937	5.730
Uttar Pradesh . . . . .	3.216	0.343	0.473	4.032
Rajasthan . . . . .	0.963	0.070	0.086	1.119
Himachal Pradesh . . . . .	0.190	0.108	0.080	0.378
Delhi . . . . .	0.580	0.068	0.076	0.724
<b>TOTAL</b>	<b>9.056</b>	<b>1.275</b>	<b>1.652</b>	<b>11.983</b>

Provided that the interim seasonal allocations will be distributed on ten daily basis.

Provided further that the said interim seasonal allocations shall get progressively modified, as storages are constructed to the final annual allocations as indicated in Para 7 above.

(ii) Separate agreement will be executed in respect of each identified storage within the framework of overall allocation made under this agreement.

(iii) The allocation of available flows amongst the beneficiary States will be regulated by the Upper Yamuna River Board within the overall framework of the agreement.

Provided that in a year when the availability is more than the assessed quantity, the surplus availability will be distributed amongst the States in proportion to their allocations.

Provided also that in a year when the availability is less than the assessed quantity, first the drinking water allocation of Delhi will be met and the balance will be distributed amongst Haryana, U.P., Rajasthan and H.P. in proportion to their allocations.

8. This agreement may be reviewed after the year 2025, if any of the basin States so demand.

9. We place on record and gratefully acknowledge the assistance and advice given by the Union Minister of Water Resources in arriving at this expeditious and amicable settlement.

New Delhi, the 12th May, 1994

Sd/-

Sd/-

Sd/-

Sd/-

Sd/-

(Mulayam Sing Yadav) (Bhajan Lal)

(Bhairon Singh Shekhawat) (Virbhadra Singh) (Madan Lal Khurana)

Chief Minister  
Uttar Pradesh

Chief Minister  
Haryana

Chief Minister  
Rajasthan

Chief Minister  
Himachal Pradesh

Chief Minister  
Delhi

In the presence of

Sd/-

(Vidyacharan Shukla)  
Minister (Water Resources)

**Requirement of Irrigation Water in Haryana from Yamuna and Bhakra**

647. SHRI S S SURJEWALA: Will the Minister of WATER RESOURCES be pleased to state:

(a) what are the total requirements/ receipt of irrigation water both from Yamuna and Bhakra in the State of Haryana;

(b) what is the formula for the distribution of the above mentioned waters to the various parts of the State;

(c) when was the present pattern of distribution of canal water to various States framed and since when has it been enforced;

(d) what is the total underground water in the State of Haryana and how much of this has been exploited by the State Government and the assistance provided by the Central Government for this purpose; and

(e) the plans of Government to augment the present shortage of water in